

1

MCC-1486-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH ON THE 1st OF MAY, 2025

MISC. CIVIL CASE No. 1486 of 2025

SHRI R.S. VERMA

Versus

NAND KISHORE VERMA (DEAD) THROUGH ITS LRS. RAMADHAR KUSHWAHA AND OTHERS

Appearance:

Shri P. D. Pandey - Advocate for the appellant.

Shri S. S. Sengar - P.L. for the respondent/ State.

ORDER

This M.C.C. is filed for restoration of M.P. No. 4298 of 2024 which was dismissed for want of prosecution vide order dated 27.03.2025.

In view of the grounds mentioned therein, instant M.C.C. is allowed.

Subject to depositing a cost of Rs.1000/- in the account of High Court Legal Services Committee, M.P. No. 4298 of 2024 is restored to its original number.

A copy of this order be kept in the file of restored case.

Accordingly, this M.C.C. is disposed of.

(AVANINDRA KUMAR SINGH) JUDGE